

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

C.A./47/93 in

O.A. No./289/92

T.A. No.

DATE OF DECISION 02-11-1993

Chief Medical Officer & others Petitioner

Mr. N.S. Shevde

Advocate for the Petitioner(s)

Versus

Shri D.N. Barot, Labour Court Judge Respondent
Godhra.

Mr. J.S. Brahmbhatt

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt

: Member (J)

The Hon'ble Mr. M.R. Kolhatkar

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Chief Medical Officer,
Western Railway,
Pratapnagar,
Railway Yard,
BARODA-390 001

2. Chief Medical Officer,
Western Railway,
Railway Hospital,
G.L.Railway Colony,
GODHRA-389 001

3. General Manager,
Western Railway,
Churchgate, Fort,
BOMBAY-400 020

: APPLICANTS :

Advocate : Mr.N.S.Shevde

VERSUS

Shri D.N.Barot,
Presiding Officer,
Labour Court,
GODHRA

: RESPONDENT :

Advocate : Mr.J.S.Brahmbhatt

ORAL JUDGEMENT

C.A.47/93 IN

O.A.289/92

Date: 02-11-1993

Per : Hon'ble Shri R.C.Bhatt, Member (J)

Today, learned advocate Mr.Brahmbhatt for the respondent files reply with a copy to the learned advocate for the applicants, Mr.Shevde, is taken on record. Mr. Shevde submits that some statements in the reply are

on now
not correct. However, as the order is passed by the
Learned Labour Court Judge, he withdraws this C.A.
Hence, C.A. is disposed of as withdrawn. Notices
are discharged.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member (A)

Date: 02-11-93

R.C.Bhatt

(R.C.BHATT)
Member (J)

Date: 02-11-93

SSH